

Court so that they need not implement the Textile Controller's Control Scheme of cotton yarn. The Central Government must initiate necessary legal steps to get the stay vacated.

Bearing in mind the present tragic plight of the several lakhs of handloom weavers and also their future needs, the Central Government should take over the production and distribution of art silk yarn, staple fibre and cotton yarn. The State Governments should be empowered to distribute them to the handloom weavers.

The millowners are dissatisfied with the controlled rate of cotton yarn and there is the possibility of shutting down the production. I suggest that the price of cotton should be controlled. The production and distribution of art silk yarn, staple fibre and cotton yarn should be brought under the control of the Central Government and if that is not feasible the State Governments must be empowered to do this work. Then only the handloom weavers will be able to get their just requirement at fair price. I hope that the hon. Minister of Commerce will do the needful in the matter.

श्री मधु तिमये (बाका) : मैं इनका समर्थन करता हूँ मंत्रियों को ध्यान देना चाहिए (शुद्धबान) मैं जानता हूँ यह भ्रान्त के बारे में बोले हैं, इतना क्या हम नहीं समझते।

RE: ALLEGED INFRINGEMENT OF  
M.P.'s RIGHT OF FREE MOVEMENT

SHRI DINESH JOARDER (Malda): Sir, on the day of the Malda bundh on 18th August, one of the Cabinet Ministers of the West Bengal Government, Shri Abul Barkat Ataul Ghani Khan led some miscreants and infringed my right of free movement.

MR. SPEAKER: This is your State matter. Why do you raise it here?

SHRI DINESH JOARDER: Because I was debarred from functioning as a Member of Parliament. He termed me, "Mr. Parliament" and his gangsters ran after me. A police barricade was put round me and he did not allow me to move freely. There was no order under section 144 but still I was not allowed to move freely on the streets. This is clearly an infringement of my rights as a member of Parliament, and specially this House should take note of this sort of democracy which is being practised by the Chief Minister of West Bengal. The Chief Minister of West Bengal was present there at Malda at that time. (*Interruptions*).

SHRI DINEN BHATTACHARYYA (Serampore): If a Member of Parliament is treated like this by a Minister of the State, what is the protection for him?

MR. SPEAKER: There must be some method of coming before the House. Shri Mukherjee wanted to say something.

SHRI H. N. MUKERJEE (Calcutta-North-East): What I can do? The Minister is not here. I tried a Calling Attention, I tried a Short Notice question but all in vain. I cannot shout in the zero hour. You have now permitted me to make a statement which I can as well just throw away in the waste paper basket because nobody is here to take notice of this matter. It may be adjourned to some other time. I do not want to mention it when no Minister is here. You please be good enough to put it up for some other date, tomorrow or the day after. I do not wish to say anything now.